



## **The Haryana Small Towns (Tax-Validating) Repeal Act, 2022**

Act No. 8 of 2023

### **Keywords:**

Repeal of Punjab Act 3 of 1934.

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**PART - I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 6th February, 2023

**No. Leg. 8/2023.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2023 and is hereby published for general information:-

**HARYANA ACT NO. 8 OF 2023****THE HARYANA SMALL TOWNS (TAX-VALIDATING) REPEAL ACT, 2022****AN****ACT**

*to repeal the Haryana Small Towns (Tax-Validating) Act, 1934.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

- |    |   |                                   |
|----|---|-----------------------------------|
| 1. | This Act may be called the Haryana Small Towns (Tax-Validating) Repeal Act, 2022. | Short title.                      |
| 2. | The Haryana Small Towns (Tax-Validating) Act, 1934, is hereby repealed.           | Repeal of Punjab Act III of 1934. |

**BIMLESH TANWAR,**  
**ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,**  
**LAW AND LEGISLATIVE DEPARTMENT.**